IN THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH, MUMBAI

BEFORE SHRI AMIT SHUKLA, JM &
SHRI S RIFAUR RAHMAN, AM

आयकरअपीलसं./ I.T.A. No. 2970/Mum/2022
(**निर्धारणवर्ष** / Assessment Year: 2018-19)

Baba Hotels Pvt. Ltd Mumbai A-101, Bhaveshwar Arcade, LBS Marg, Ghatkopar(W), Mumbai 400086	**बनाम**/ Vs.	**Commissioner Of Income Tax (Appeals) Delhi.** National Faceless Appeal Centre, New Delhi
स्थायीलेखासं ./जीआइआरसं ./PAN No. AACCB9563C		
(अपीलार्थी/**Appellant**)	:	(प्रत्यर्थी / **Respondent**)

अपीलार्थीकीओरसे/ **Appellant by**	:	Ms. Anita Thakur
प्रत्यर्थीकीओरसे/**Respondent by**	:	Shri Minal Kamble Sr.DR.
सुनवाईकीतारीख/ **Date of Hearing**	:	31.01.2023
घोषणाकीतारीख / **Date of Pronouncement**	:	31.01.2023

आदेश / O R D E R

Per Amit Shukla, Judicial Member:

The aforesaid appeal has been filed by the assessee against the impugned order dated 03.10.2022, passed by National Faceless Appeal Centre (NFAC), Delhi for AY 2018-19 in relation to the adjustment in the intimation u/s 143(1).

2. The assessee has raised the following grounds of appeal:-

On the facts and in the circumstances of the case and in law, the learned CIT(A) erred in not deciding the issue on merits and making addition of Rs. 2,68,798/- made u/s 36(1)(va) of the Income Tax Act, 1961, towards belated payment of employees c0ontribution to Provident Fund and Employee State Insurance in the order passed u/s 154 of the IT Act, 1961, for AY 2018-19. The impugned adjustment in the course of online processing of return is vitiated in law. The appellant prays that the same may kindly be heard and deleted.

3. The briefs facts are that, The Dy. Commissioner of Income Tax, CPC erred in making the addition of Rs. 2,68,798/-, made u/s 36(1)(va) of the Income Tax Act, 1961, towards belated payment of employees contribution to Provident fund and Employee State Insurance in the order passed u/s 154 of the IT Act, 1961 for AY 2018-19.

4. It is undisputed fact that is the payment of employees contribution to PF & ESI was made belatedly although before the due date of filing of return of income u/s 139(1) and accordingly,

addition of Rs. 2,68,798/- has been made u/s 36(1)(va) in the rectification order u/s 154. The details of payments made have been given at page 6 & 7 of the appellate order. The Ld. CIT (A) after referring to the various decisions cited by the Assessee has decided this issue against the Assessee. However, the Ld.CIT(A) has also dismissed the Assessee's appeal on the ground that in the Form No.35, Assessee has mentioned appeal is being filed against intimation issue u/s 143(1), whereas the order was passed u/s 154 and therefore, appeal is not maintainable.

5. Once the Assessee has challenged the adjustment made in 143(1) and even though Assessee has filed rectification application u/s 154, but we find that CPC Bangalore without any reason has simply reiterated the disallowance which was made under the original intimation u/s 143(1). Neither any show cause has been before rejecting the application nor have any reasons been given. The Assessee is of course is aggrieved by the adjustments made in intimation u/s 143(1), and assessee can either directly come in first appeal or file rectification application u/s 154 before AO. If assessee's grievance is not addressed, he can file appeal

independently against intimation u/s 143(1), which is permissible under law. Ld. CIT (A) cannot dismissed the appeal on the ground that has been filed against wrong section. Thus such a dismissal by the Ld. CIT(A) is rejected.

6. However, the issue whether such a payment of employees contribution to PF and ESI which has not been made within due date given under the respective PF & ESI Act, an in accordance with u/s 36 (1)(va). The same has disallowable now in view of the judgment Hon'ble Supreme Court in the case of "**Checkmate Services Private Limited vs. CIT**" where in Supreme Court has observed and laid down the following proposition:-

- Section 43B falls in Part-V of the IT Act. What is apparent is that the scheme of the Act is such that sections 28 to 38 deal with different kinds of deductions, whereas sections 40 to 43B spell out special provisions, laying out the mechanism for assessments and expressly prescribing conditions for disallowances. In terms of this scheme, section 40 (which too start with a non obstante clause overriding sections 30-38), deals with what cannot be deducted in computing income under the head "Profits and Gains

of Business and Profession". Likewise, section 40A(2) opens with a non obstante clause and spells out what expenses and payments are not deductible in certain circumstances. Section 41 elaborates conditions which apply with respect to certain deductions which are otherwise allowed in respect of loss, expenditure or trading liability etc. If this scheme is considered, sections 40-43B, are concerned with and enact different conditions, that the tax adjudicator has to enforce, and the assessee has to comply with, to secure a valid deduction. [Para 31]

- The scheme of the provisions relating to deductions, such as sections 32-37, on the other hand, deal primarily with business, commercial or professional expenditure, under various heads (including depreciation). Each of these deductions has its contours, depending upon the expressions used, and the conditions that are to be met. It is therefore necessary to bear in mind that specific enumeration of deductions, dependent upon fulfillment of particular conditions, would qualify as allowable deductions: failure by the assessee to comply with those conditions would render the claim vulnerable to rejection. In this

scheme the deduction made by employers to approved provident fund schemes, is the subject matter of section 36(iv). It is noteworthy, that this provision was part of the original IT Act, it has largely remained unaltered. On the other hand, section 36(1)(va) was specifically inserted by the Finance Act, 1987, with effect from 1-4-1988. Through the same amendment, by section 3(b), section 2(24) which defines various kinds of "income" inserted clause (x). This is a significant amendment, because Parliament intended that amounts not earned by the assessee, but received by it, whether in the form of deductions, or otherwise, as receipts, were to be treated as income. The inclusion of a class of receipt. i.e., amounts received (or deducted from the employees) were to be part of the employer/assessee's income. Since these amounts were not receipts that belonged to the assessee, but were held by it, as trustees, as it were, section 36(1)(va) was inserted specifically to ensure that if these receipts were deposited in the EPF/ESI accounts of the employees concerned, they could be treated as deductions. Section 36(1)(vo) was hedged with the condition that the amounts/receipts had to be deposited by the employer, with the EPF/ESI, on or before the

due date. The last expression "due date" was dealt with in the explanation as the date by which such amounts had to be credited by the employer, in the concerned enactments such as EPF/ESI Acts. Importantly, such a condition (ie., depositing the amount on or before the due date) has not been enacted in relation to the employer's contribution (Le., section 36(1)(iv)). [Para 32]

- The significance of this is that Parliament treated contributions under section 36(1)(vo) differently from those under section 36(1)(iv). The latter (hereinafter, "employers' contribution") is described as "sum paid by the assessee as an employer by way of contribution towards a recognized provident fund" However, the phraseology of section 36(1)(va) differs from section 36(1)(iv), it enacts that "any sum received by the assessee from any of his employees to which the provisions of sub-clause (x) of clause (24) of section 2 apply, if such sum is credited by the assessee to the employee's account in the relevant fund or funds on or before the due date." The essential character of an employees' contribution, Le.. that it is part of the employees' income, held in trust by the

employer is underlined by the condition that it has to be deposited on or before the due date. [Para 33]

- It is therefore, manifest that the definition of contribution in section 2(c) is used in entirely different senses. In the relevant deduction clauses. The differentiation is also evident from the fact that each of this contribution is separately dealt with in different clauses of section 36(1). All these establish that Parliament. While introducing section 36(1)(va) along with section 2(24)(4), was aware of the distinction between the two types of contributions. There was a statutory classification, under the IT Act, between the two [Para 34]
- It is evident that the intent of the lawmakers was clear that sums referred to in clause (b) of section 438, Le.. "sum payable as an employer, by way of contribution" refers to the contribution by the employer The reference to "due date" in the second proviso to section 4311 was to have the same meaning as provided in the explanation to section 36(1)(va). Parliament therefore, through this amendment, sought to provide for identity in treatment of the two kinds of payments: those made as contributions, by the employers, and those amounts credited by the employers, into the

provident fund account of employees, received from the latter, as their contribution. Both these contributions had to necessarily be made on or before the due date. [Para 37]

- When Parliament introduced section 43B, what was on the statute book, was only employer's contribution (Section 34(1)(iv)). At that point in time, there was no question of employee's contribution being considered as part of the employer's earning. On the application of the original principles of law it could have been treated only as receipts not amounting to income. When Parliament introduced the amendments in 1988-89, inserting section 36(1)(vo) and simultaneously inserting the second proviso of section 43B, its intention was not to treat the disparate nature of the amounts, similarly. The memorandum introducing the Finance Bill clearly stated that the provisions - especially second proviso to section 43B- was introduced to ensure timely payments were made by the employer to the concerned fund (EPF, ESI, etc.) and avoid the mischief of employers retaining amounts for long periods. That Parliament intended to retain the separate character of these two amounts, is evident from the use of different language. Section 2(24)(x) too, deems amount received

from the employees (whether the amount is received from the employee or by way of deduction authorized by the statute) as income - it is the character of the amount that is important, i.e., not income earned. Thus, amounts retained by the employer from out of the employee's income by way of deduction etc. were treated as income in the hands of the employer. The significance of this provision is that on the one hand it brought into the fold of "income" amounts that were receipts or deductions from employees income; at the time, payment within the prescribed time - by way of contribution of the employees' share to their credit with the relevant fund is to be treated as deduction (Section 36(1)(va)). The other important feature is that this distinction between the employers' contribution (Section 36(1)(iv)) and employees' contribution required to be deposited by the employer (Section 36(1)(va)) was maintained and continues to be maintained. On the other hand, section 43B covers all deductions that are permissible as expenditures, or out- goings forming part of the assessees' liability. These include liabilities such as tax liability, cess duties etc. or interest liability having regard to the terms of the contract. Thus, timely payment of

these alone entitles an assessee to the benefit of deduction from the total income. The essential objective of section 43B is to ensure that if assessees are following the mercantile method of accounting, nevertheless, the deduction of such liabilities, based only on book entries, would not be given. To pass muster, actual payments were a necessary pre-condition for allowing the expenditure. [para 52]

- The distinction between an employer's contribution which is its primary liability under law in terms of section 36(1)(iv), and its liability to deposit amounts received by it or deducted by it (Section 36(1)(va)) is. Thus crucial. The former forms part of the employers' income, and the later retains its character as an income (albeit deemed), by virtue of section 2(24)(x)- unless the conditions spelt by Explanation to section 36(1) (va) are satisfied i.e., depositing such amount received or deducted from the employee on or before the due date. In other words, there is a marked distinction between the nature and character of the two amounts - the employer's liability is to be paid out of its income whereas the second is deemed an income, by definition, since it is the deduction from the employees' income and held in trust by

the employer. This marked distinction has to be borne while interpreting the obligation of every assessee under section 43B. [Para 53]

- The reasoning in the impugned judgment that the non obstante clause would not in any manner dilute or override the employer's obligation to deposit the amounts retained by it or deducted by it from the employee's income, unless the condition that it is deposited on or before the due date, is correct and justified. The non obstante clause has to be understood in the context of the entire provision of section 43B which is to ensure timely payment before the returns are filed, of certain liabilities which are to be borne by the assessee in the form of tax, interest payment and other statutory liability. In the case of these liabilities, what constitutes the
- Due date is defined by the statute. Nevertheless, the assessees are given some leeway in that long as deposits are made beyond the due date, but before the date of filing the return, the deduction is allowed that however, cannot apply in the case of amounts which are held in trust, as it is in the case of employee’s contributions which are deducted from their income. They are not

part of the assessee employer's income nor are they head of deduction per se in the form of statutory pay out. They are others' income, monies, only deemed to be income, with the object of ensuring that they are paid within the due date specified in the particular law. They have to be deposited in terms of such welfare enactments. It is upon deposit, in terms of those enactments and on or before the due dates mandated by such concerned law, that the amount which is otherwise retained, and deemed an income, is treated as a deduction. Thus, it is an essential condition for the deduction that such amounts are deposited on or before the due date. If such interpretation were to be adopted, the non obstante clause under section 43B or anything contained in that provision would not absolve the assessee from its liability to deposit the employee's contribution on or before the due date as a condition for deduction. [Para 54]

5. Thus, once the Hon'ble Supreme Court has held that deduction cannot be allowed, if the payment of ESI and PF has been made belatedly in terms of section 36(1)(va) and is to be treated as income of the assessee u/s 2(24)(x), then it falls within the ambit and scope

of incorrect claim apparent from information in the return under clause (ii); and even under clause (iv) because auditor merely specifies the due date and the date of deposit and accordingly, it should have included in income as per law settled by Hon'ble Supreme Court. Thus, we hold that disallowance u/s 36(1)(va) has rightly been adjusted u/s 143(1). Accordingly, on merits the additions and adjustment made vide intimation the section 143(1) is confirmed.

6. In the result, **appeal of the Assesses is dismissed.**

Orders pronounced in the open court on 31st Jan, 2023.

Sd/-	*Sd/-*
(S Rifaur Rahman)	(Amit Shukla)
Accountant Member	Judicial Member

मुंबई Mumbai;दिनांक Dated : 31.01.2023
Mrs.Urmila

<u>आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to</u> :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT- concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

.**उप/सहायकपंजीकार** (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई**/ ITAT, Mumbai**